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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 372/2017 in C.P. (I.B) No. 18/7/NCLT/AHM/2017

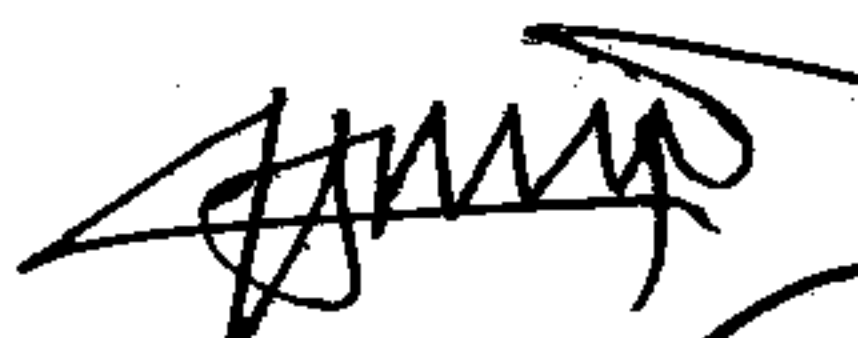

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

Name of the Company: Nitin Hasmukhlal Parikh.
(Bhatia Global Trading Ltd)
V/s.
IDBI Bank Ltd.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy
Code

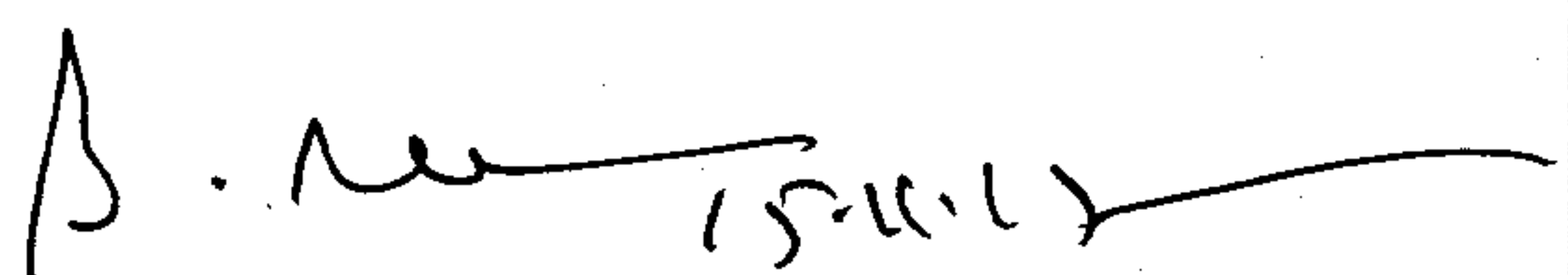
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARMISH K. SHAH	Advocate	For Resolution Professional.	
2.	Baiju Bhagat	Advocate	For Applicant Financial Creditor	

ORDER

Learned Advocate Mr. Harmish Shah present for Applicant (RP). Learned Advocate Mr. Baiju Bhagat present for Respondent (IDBI) in IA 372/2017.

Applicant (RP) is directed to file consolidated detailed report along with all the resolutions of the COC along with affidavit.

List the matter on 16.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 15th day of November, 2017.